

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 7
(IB)-16(PB)/2017

IN THE MATTER OF:

Anil Mahindroo & Anr.

.... Applicant/petitioner

v.

Earth Iconoic Infrastructure Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 02.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the petitioner: Mr. Chandna Shekhar Yadav, Adv. for RP

For the Respondent(s): -

ORDER

CA-01(PB)/2019

Arguing counsel for the applicant is not available. In the interest of justice hearing is deferred to 03.01.2019.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)